

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode) -COURT-I

Item No. 2

CA(CAA) No. 15/Chd/Hry/2024
(1st Motion)

IN THE MATTER OF:

Kapo Footwears Private Limited

...Transferor Company

Under Section: 230-232, CA 2013

Order delivered on 19.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. Rajeev Goel, Advocate

ORDER

The present petition has been filed under Section 230-232 of the Companies Act, 2013 for a scheme of demerger. Ld. Counsel for the Petitioner Company is directed to file a one-page reconciliation of the liability side of the balance sheet with the list of shareholders and creditors in respect of both companies within one week. Ld. Counsel for the petitioner company is further directed to submit the list of shareholders duly certified by the Chartered Accountant as the existing list is not supported by the certificate and the list of unsecured creditors of Company No. 2 certified by the Chartered Accountant does not have the UDI No. The same be done within one week. He is also directed to submit the correct certificate. List on 03.05.2024 in the supplementary list.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)
Preeti

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)